

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 12609/2016

(Arising out of impugned final judgment and order dated 10-03-2016 in WC No. 59990/2010 passed by the High Court Of Judicature At Allahabad)

DEVI CHARAN AGARWAL

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 10-07-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Pankaj Kumar Singh, Adv.
Ms. Bimla Sharma, Adv.
Mr. Seshatalpa Sai Bandaru, AOR

For Respondent(s) Mr. B.P.Singh Dhakray, Adv.
Mr. Shakti Singh Dhakray, Adv.
For Mr. Kailash Chand, AOR

Mr. Gaurav Srivastava, Adv.
Mr. Anuvrat Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel appearing for the respondent-State seeking adjournment, one week's time is granted to seek instructions.

(ANITA MALHOTRA)
COURT MASTER

(SNEH LATA SHARMA)
COURT MASTER